

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH

O.A. No. 377/93  
T.A. No.

DATE OF DECISION 22-7-93

Shri Patel Nanusinh Petitioner  
Gopal bhai

Shri N.N. Thakore Advocate for the Petitioner(s)

Versus

Union of India and Others Respondent

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.B.Patel Vice Chairman.

The Hon'ble Mr. V. Radhakrishnan Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No

Shri Patel Nanusinh Gopal bhai  
 Nizampura, Char Rasta  
 Nizampura, Baroda

Applicant.

Advocate      Shri N.N. Thakore

Versus

1. The Union of India  
 To be served through the Secretary  
 Department of Telecommunication  
 New Delhi
2. General Manager  
 Telecommuication  
 Karelibaug Exchange  
 Baroda
3. Assistant Engineer (Stores)  
 Karelibaug Telephone Office  
 Karelibaug Telephone Office  
 Karelibaug Baroda
4. The Assistant Engineer (Stores and Purchase)  
 Department of Telephone  
 Near Harni, Baroda
5. Shri S.B.Patel (Store Lineman)  
 Telephone Department  
 Channi Tel. Stores  
 Channi, Baroda.

Respondents

Advocate

O R A L J U D G E M E N T

In

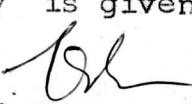
O.A. 377 of 1993

Dt. 22-7-93

Per Hon'ble Shri N.B.Patel

Vice Chairman.

Applicant and his advocate are not present,  
 though the information about the matter having been fixed  
 today is given to the advocate. Hence dismissed for default.

  
 (V. Radhakrishnan)  
 Member (A)

  
 (N.B.) Patel  
 Vice Chairman.